

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Dy.) No. 280/2026 along with IA (Dy.) No. 290/2026

Subject : Petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Rajasthan Solarpark Development Company Limited (RSDCL)

Respondent : Central Transmission Utility of India Limited

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Singh, Advocate, RSDCL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

Learned counsel for the Petitioner, RSDCL, submitted that the Petitioner is a Renewable Power Park Developer (RPPD) and has developed a 925 MW Nokh Solar Park under the MNRE Scheme, which achieved COD on 18.12.2025. Learned counsel further submitted that the Petitioner had, on 21.2.2026, applied for addition of generation capacity including ESS within the aforesaid 925 MW capacity, however, Respondent, CTUIL, *vide* letter dated 15.4.2026, closed the said application on the ground that the affidavit had been submitted on a special adhesive stamp instead of non-judicial stamp paper, treating the same as a major deficiency in terms of the list of deficiencies published by CTUIL on 1.11.2024. Learned counsel submitted that no opportunity was afforded to the Petitioner to rectify the defect in the affidavit and, therefore, the present Petition has been filed, *inter alia*, seeking taking on record of the affidavit filed by the Petitioner or, in the alternative, permission to upload a fresh affidavit, and for a direction that the connectivity in question may not be released to any other developer till the pendency of the present Petition.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission directed as follows:

a) Admit and issue notice to the Respondent.

- b) The Respondent to file its reply to the Petition, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
 - c) The Petitioner to submit a copy of the CTUIL communication dated 20.03.2026 mentioned in CTUIL's letter dated 15.04.2026, vide which the Petitioner's application was reverted for rectification.
 - d) In the interregnum, CTUIL shall not allocate the capacity corresponding to the non-solar hour access connectivity as concerned in this Petition to any third parties, till the next date of hearing.
 - e) IA No. 290/2026 filed for an urgent listing, having served its purpose, stands disposed of.
3. The Petition will be listed for the hearing on **11.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)